

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 159-161 of 2020

IN THE MATTER OF:

Ankur Jain

....Appellant

Vs.

Yogesh Bothra

....Respondent

Present:

**For Appellant: Mr. Punit Singh Bindra, Mr. Simran Jeet and
Mr. Dhiraj Mhetre, Advocates.**

**For Respondent: Mr. Swetab Kumar (Caveator).
Mr. Yogesh and Mr. Gauraj Shah, Advocates**

O R D E R
(Virtual Mode)

17.11.2020: For filing of Rejoinder of the Appellant, at request of the Learned Counsel for the Appellant Mr. Punit Singh Bindra, the matter is adjourned to **14th December, 2020**.

In the meanwhile, the Learned Counsel for the Appellant is directed to serve the copy of the Rejoinder to the Learned Counsel for the Appellant one week before the next date of hearing.

The Interim Order dated 29.09.2020 shall continue till the next date of hearing.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sa/nn